

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

MA. 16 of 1998  
(O.A. 935 of 1996)

Date of Order: 27-02-98.

Present: Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman.  
Hon'ble Mr. S. Dasgupta, Administrative Member.

PRADIP CHATTERJEE

-VS-

MRS. VIDYA BHARATI RAWAT  
(UNION OF INDIA & ORS)

For the petitioner: Md. A. Hussain, counsel. (In M.A.)  
Mr. S.K. Dutta, counsel/  
Mr. T.K. Biswas, counsel (In O.A.)  
For the respondents: Mrs. K. Banerjee, counsel.

Heard on: 27-02-98.

O R D E R

S.N. Mallick, VC.

We have heard the 1d. counsel appearing for the petitioner in the Original Application and the 1d. counsel appearing for the present applicant. In the Original Application there is no prayer challenging or relating to the promotion of the present applicant sought to be impleaded. Mr. Dutta, 1d. counsel appearing for the petitioner in the Original Application, has submitted that in his Original Application, he has not challenged the promotion of the present applicant and as such, he can never be treated as a necessary or a proper party to the Original Application. We accept the contention of Mr. Dutta.

In view of the materials on record and after ~~giving~~ hearing the submissions of the 1d. counsel appearing for both the parties, we reject this Misc. Application. No order as to costs.



(S. Dasgupta)  
Member (A)



(S.N. Mallick)  
Vice-Chairman.